Title: Need to accord environmental clearance to the proposal for development of green field airport at Navi Mumbai in Maharashtra.

DR. SANJEEV GANESH NAIK (THANE): The Ministry of Civil Aviation, Government of India have accorded in-principle approval for the development of green field airport at Navi Mumbai in May, 2007.

The State Cabinet of Government of Maharashtra approved the development of Navi Mumbai International Airport (NMIA) and appointed CIDCO as nodal agency in July, 2008.

The Ministry of Environment and Forests (MOEF) have granted Environment and Coastal Regulation Zone clearance to the Navi Mumbai International Airport by CIDCO on certain conditions. The No Objection Certificate of Ministry of Environment and Forests is necessary for this proposal.

CIDCO had applied to MoEF for approval of Terms of Reference (TOR) for carrying out Environmental Impact Assessment (EIA) study for obtaining environmental clearance. MoEF have amended CRZ Notification, 1991 for permitting the development of green field airport at Navi Mumbai, subject to detailed scientific study for incorporating adequate environment safeguard measures required for neutralizing damage to coastal environment. TOR for EIA of Navi Mumbai International Airport has been finalized by EAC (Expert Appraisal Committee) in August 2009. MCZMA (Maharashtra Coastal Zone Management Authority) has considered the proposal for CRZ approval and recommended to MoEF in July 2009. The EIA study report (draft) is prepared on the TOR (Terms of Reference). The public hearing was conducted by Maharashtra Pollution Control Board. Based on this, CIDCO prepared final EIA report and submitted to MoEF on 7.6.2010.

The following action has been initiated by the CIDCO in order to comply with the various condition laid down in the Environment and CRZ clearance by the MoEF:-

- (i) The revision in the Navi Mumbai Development plan has been worked out by the CIDCO.
- (ii) The proposal for obtaining forest clearance was submitted on 6<sup>th</sup> December, 2010.
- (iii) The draft application for filing Notice of Motion in Mumbai High Court has been prepared by the CIDCO.
- (iv) Divisional commissioner Konkan Division has been authorised for Resettlement and Rehabilitation Package of the Project Affected Persons and to negotiate with them.
- (v) A preliminary report regarding the various activities for the development of Mangrove Park at Wagivali has been prepare by M/s. Lewis International and the CIDCO is taking further action.
- (vi) Appointment of consultant for preparing drainage master plan of the area in and around the NMIA is under process.
- (vii) CWPRS Pune is requested to provide Hydraulic Study Report.

The NOC of Ministry of Environment and Forest is necessary for this proposal. I request that No Objection Certification may be given at the earliest to expedite the airport project.